

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Service Tax Appeal No. 30091 of 2018

(Arising out of **Order-in-Original** No. HYD-EXCUS-004-COM-008-17-18 dated 31.08.2017
passed by Commissioner of Central Tax, Hyderabad)

**Commissioner of Central Tax
Rangareddy – GST**

GST Commissionerate,
Posnett Bhavan, Tilak Road,
Ramkoti, Hyderabad,
Telangana – 500 001.

..

Appellant

VERSUS

**Lockheed Martin T A S
International Corporation**

Block – II, Cyber Pearl,
Hitech City, Madhapur,
Hyderabad,
Telangana – 500 047.

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Respondent

APPEARANCE:

Shri A Rangadham, Authorised Representative for the Appellant.
None for the Respondent.

**CORAM: HON'BLE Mr. ANIL CHOUDHARY (JUDICIAL)
HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)**

FINAL ORDER No. A/30354/2023

**Date of Hearing: 20.10.2023
Date of Decision: 20.10.2023**

[Order per: ANIL CHOUDHARY]

The issue stands settled under Sabka Vishwas Legacy Dispute Resolution Scheme as for the same period the Assessee Respondent had filed for settlement as their appeal was also pending being Appeal No. ST/31350/2017 which was dismissed in view of the settlement between the parties under SVLDRS. The appellants have submitted SVLDRS-4 No. L130420SV400270.

2. Accordingly, this appeal is also disposed off in terms of the SVLDRS. Thus, appeal is disposed off accordingly.

(Dictated and pronounced in the Open Court)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

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